

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**O.A. No. 62/928/2021**

This the 23rd day of June 2021

**HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Peerzada Aasim, Aged 50 years, S/o Peer Ghulam Mohi-ud-Din, R/o Lal Nagar, Channapora, District, Srinagar-190015.

.....Applicant

(Advocate:- Mr. M A Beigh)

**Versus**

1. Union Territory of J&K through Secretary to Govt., Civil Sectt, Srinagar/Jammu-180001.
2. Commissioner Secretary to Govt. Health and Medical Education Department, UT of J&K Civil Secretariat, Srinagar/Jammu-180001.
3. Director, Health Services, Kashmir, Srinagar-190001.

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**O R D E R  
[O R A L]**

Learned counsel for the applicant submits that the applicant is performing his duties as Health Educator and Community Health Officer in very far-flung areas of District Budgam. The applicant has a minor son who is a differently abled child. He suffers from Cerebral Palsy which is a group of permanent movement disorders which seriously affects the muscles, nervous system, sensation, vision and hearing. It is caused by abnormal development and damages parts of the brain. The child is under the treatment of various Doctors and he has to go for physiotherapy on a daily basis. The certificate of disability issued to this effect by the competent authority (Composite Regional Centre, Bemina) shows 85% permanent disability of the child. The applicant



has repeatedly approached the respondents especially Respondent No. 3 seeking his posting in District Srinagar which is nearest to his place of residence. He made this request to enable him to look after his child and take him for rehabilitation on regular basis. However, there has been no response from the respondents so far to the request made by the applicant. In view of this, the applicant was constrained to approach the higher authorities (Central Government) and the Under Secretary to Govt. of India, Ministry of Home Affairs, Department of Jammu Kashmir & Ladakh Affairs, North Block, New Delhi was pleased to issue a letter to the Chief Secretary, UT of J&K , Civil Secretariat Jammu, J&K, dated 20.01.2020 along with representation filed by the applicant for taking necessary action in the matter.

2. Learned counsel for the applicant pleads that the applicant would be satisfied, if a direction is issued to the respondents to consider the request of the applicant forwarded by Ministry of Home Affairs vide letter dated 20.01.2020 within a limited time frame.

3. Heard Mr. M.A. Beigh, learned counsel for the applicant and Mr. Amit Gupta, learned A.A.G. for the respondents and perused the records.

4. Looking to the facts and circumstances of the case, the O.A. is disposed of with direction to the competent authority amongst the respondents to sympathetically examine the request made by the applicant duly conveyed by Ministry of Home Affairs by letter dated 20.01.2020 along with contents of the O.A. and pass a reasoned and speaking order within a period of four weeks from the date of receipt of a certified copy of this order. A copy of the speaking order so passed, be furnished to the applicant.

5. It is made clear that I have not entered into the merits of the case. No order as to costs.

**(ANAND MATHUR)  
MEMBER (A)**

*Arun*

